

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 432/TT/2014

Subject : Truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for combined assets of (a) 220 kV D/C Unchahar-Kanpur transmission line-I with associated bays (b) 220 kV D/C Unchahar-Kanpur transmission line-II with associated bays and (c) LILO of one ckt of 220 kV D/C Panki-Mainpuri line-II of transmission system associated with Unchahar stage-II in Northern Region.

Date of Hearing : 13.1.2016

Coram : Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri M. M. Mondal, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri S. S. Raju, PGCIL
Shri D. K. Karma, PGCIL
Smt. Sangeeta Edwards, PGCIL
Shri S. C. Taneja, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri B. L. Sharma, Rajasthan Discoms
Shri S. K. Agarwal, Advocate, Rajasthan Discoms
Shri S. P. Das, Advocate, Rajasthan Discoms
Smt. Neelam, Advocate, Rajasthan Discoms

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for combined assets of (a) 220 kV D/C Unchahar-Kanpur transmission line-I with associated bays (b) 220 kV D/C Unchahar-Kanpur transmission line-II with associated bays and (c) LILO of one ckt of 220 kV D/C Panki-Mainpuri



line-II of transmission system associated with Unchahar stage-II in Northern Region.

- b) The transmission charges for the instant asset was approved by the Commission vide order dated 27.4.2011 in Petition No. 285/2010.
- c) Additional capitalization of ₹45.19 lakh and ₹363.09 lakh has been claimed for 2012-13 and 2013-14 respectively towards freehold land and gravel filling work.
- d) No additional capital expenditure has been claimed during 2014-19.

2. The Commission observed that there is substantial increase in the cost of gravel filling work claimed by the petitioner (approved is ₹255.80 lakh and claim is ₹363.09 lakh). In response, the representative of the petitioner submitted that the claim is based on the cost estimates of the said work at 2009 price level whereas the work was actually awarded in 2011 and hence there is an increase in the cost of gravel filling.

3. In response to the Commission's query with regard to amount claimed towards freehold land, the representative of the petitioner submitted that there was a Kacha road within the petitioner's boundary wall. The Gram Panchayat filed a petition before the DM seeking compensation for some portion of the land under the petitioner's control. Compensation was paid in this regard as per the order of the court. The Commission directed the petitioner to submit the details of the land, copy of court order and the amount of compensation paid.

4. Learned counsel for Rajasthan Discoms submitted that copy of the petition is served on the petitioner and requested for two days time to file the same with the Commission.

5. The Commission, in addition to the above, directed the petitioner to file the following the information on affidavit with a copy to the respondents by 20.1.2016.

- (a) Basis of incurring expenditure towards free hold land.
- (b) Justification for increase in gravel filling cost from ₹255.80 lakh to ₹363.09 lakh.
- (c) Investment approval/Approved Apportioned cost as accorded by Board of Directors.
- (d) Undertaking on affidavit that actual equity infused for the additional capitalisation during 2009-14 tariff period is not less than 30% for the given transmission asset.

6. The Commission also directed the petitioner to submit the rejoinder to the reply filed by Rajasthan Discoms by 20.1.2016. The Commission further observed that the above information should be filed within the time stipulated, failing which the matter would be decided on the basis of the information already available on record.



7. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

